

IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) Nos.146 and 147 of 2017

Welspum Enterprises

.... Appellant

Vs.

ROC Gujarat & Ors.

.... Respondents

Present: For Appellant: Ms. Gauri Vyas, Advocate with Ms. Namrat Bhagwatula, Advocates

O R D E R

08.05.2017 Learned counsel for the appellant submits that the respondent is ready to pay the amount of Rs. 3,42,000/- as ordered by the Tribunal if the time granted is extended.

In view of the prayer made by the appellant we allow the appellants to pay the amount of Rs. 3,42,000/- by way of Demand Draft addressed of any Nationalized Bank in favour of Pay and Accounts Officer, Ministry of Corporate Affairs, Mumbai by 31st May 2017. The Order dated 16th March 2017 and 17th April 2017 passed by NCLT, Ahmedabad Bench in T.P.No. 149/621A/NCLT/AHM/2016 (New) stand modified to the extent above.

The appeals stand disposed of. No cost.

(Justice S.J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member(Technical)